

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.55/95

dt.20-10-97

Between

N. Sayanna

: Applicant

and

1. Union of India,
rep. by its Secretary
Min. of Defence
Sena Bhavan
New Delhi 110011

2. The Commandant
60'COY' ASC (Supply) Type 'G'
Trimulgherry
Post ; Secunderabad

: Respondents

Counsel for the applicant

: K. Sudhakar Reddy
Advocate

Counsel for the respondents

: N.R. Devaraj
CGSC

CORAM

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

HON. MR. B.S. JAI PARAMESHWAR, MEMBER (JUDE)

JR

[Signature]

Order

Oral order (per Hon. Mr. R. Rangarajan, Member(Admn.))

Mr. K.Sudhakar Reddy for the applicant and Mr. W. Satya narayana for Mr. N.R. Devaraj for the respondents.

1. The applicant is working as a Barber under Respondent-2 with effect from 22-8-1993 and he prays for payment of arrears him arrears in terms of judgement dated 21-9-94 in OA.1029/94.
2. No reply has been filed in this connection.
3. The applicant also has not filed any representation in this connection. Hence, the applicant is directed to file a detailed representation to the concerned appropriate respondent authorities praying for the above relief. If such a representation is made that authority will decide the same in accordance with rules and advise the applicant suitably.
4. The OA is ordered accordingly. No costs.

(B.S. Jai Parameshwar)
Member(Judl)

(R. Rangarajan)
Member(Admn.)

Dated : October 20, 97
Dictated in Open Court

sk

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OA. 55/95

1. The Secretary, Ministry of Defence, Sena Bhavan, New Delhi.
2. The Commandant, 60'COY' ASC (Supply) Type 'G', Trimulgherry, Secunderabad.
3. One copy to Mr. K. Sudhakar Reddy, Advocate, CAT., Hyd.
4. One copy to Mr. N.R. Devaraj, Sr. CGSC., CAT., Hyd.
5. One copy to D.R. (A), CAT., Hyd.
6. One duplicate copy.

srr

27/11/97

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

Dated: 20-10-97

~~ORDER/JUDGMENT~~

~~M.A./R.A./C.A. NO.~~

in
O.A. NO. 55/95

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
अवकाश/DESPATCH
- 3 NOV 1997
हैदराबाद न्यायपीठ
HYDERABAD BENCH